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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1081 - of - 1994

DATE OF ORDER: - 14th February, - 1997

BETWEEN:

Smt. S. JAYALAKSHMI

.. APPLICANT

Union of India rep. by

1. The Chief Project Manager (Con),  
S.E.Railway, Visakhapatnam,

2. The Divisional Railway Manager,  
S.E.Railway, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr. Y. SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr. D. F. PAUL, Addl. CGSC

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.))

Heard Mr. Y. Subrahmanyam, learned counsel for the applicant and Mr. V. Bhimanna for Mr. D. F. Paul, learned standing counsel for the respondents.

2. Though this OA is not listed today, we have called it as it is <sup>related to</sup> ~~one of~~ the batch cases disposed of today. With the consent of both the parties, this OA is also disposed of today.

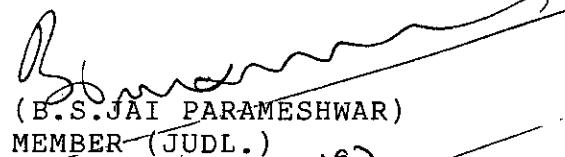
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3. The husband of the applicant in this OA was engaged as Casual Khalasi under the Permanent Way Inspector, Araku with effect from 16.1.76. It is stated that he was brought on temporary status and he died on 8.6.90 while working as temporary status Casual Labourer.

4. This OA is filed praying for direction to the respondents to grant her family pension, consequential payment of arrears of pension, Dearness relief etc.

5. The contentions and the prayer in this OA are same as the contentions and prayer raised in OA 1289/96 decided on 10.1.97. For the reasons stated in OA 1289/96, this OA is also liable to be dismissed and accordingly it is in the way of the applicant herein for filing a representation to the appropriate authority to grant her family pension taking recourse to Rule 107 of the Miscellaneous Chapter XII of the Railway Servants (Pension) Rules, 1993 as a measure of social justice. If such a representation is received, the authority may consider the same in accordance with the rules.

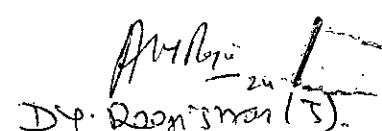
6. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

11/29

  
(R.RANGARJAN)  
MEMBER (ADMN.)

DATED: -14th-February,-1997  
Dictated in the open court.

  
D.Y. Deopujari (T)

vsn

0/11/94  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)

AND  
THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 14/2/97

Order/Judgement   
R.P/C.P/M.A. NO. 1781194

O.A.NO:

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
DISMISSED FOR DEFAULT  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

II COURT

YLKR

